

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO.153/2009

Sub: Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Section 185 (2) (a) of the Electricity Act, 2003.

.Date of hearing : 8.9.2009

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Petitioner : Jaypee Karcham Hydro Corporation Ltd., Knadaghat

Respondent : PTC India Limited, New Delhi

Parties present : 1. Shri Amit Kapur, Advocate
2. Shri Abhishek Maunot, Advocate
3. Shri Suneet Juneja, JKHCL
4. Shri Sanjeev Goel, JKHCL
5. Shri Rajiv Bhardwaj, JKHCL

Through this petition, the petitioner, Jaypee Karcham Hydro Corporation Ltd. has *inter alia* sought in-principle approval of the project capital cost of Rs. 7080.38 crore by invoking power to relax under Regulation 44 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. The Commission after hearing learned counsel for the petitioner has directed to issue notice on maintainability of petition.

3. The petitioner has been directed to serve copy of the petition on the respondent by 11.9.2009, if already not served. The respondent may file its reply latest by 24.9.2009 with a copy to the petitioner who may file its rejoinder, if any, by 7.10.2009.

4. The petition shall be re-notified on 13.10.2009.

Sd/-
(K.S.Dhingra)
Chief (Law)